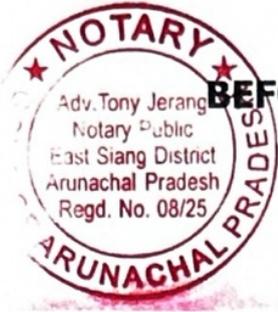


District: East Siang, Arunachal Pradesh.



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH AT KOLKATA**

Original Application No. 43 /2026/EZ

(Under Section 14 R/W Section 18 (1) & (2) of The National  
Green Tribunal Act, 2010)

Filed by  
Blun (Dishang 10991)  
(Dishang 10991)  
through  
Dr. Parthajitrim Medda  
Advocate.

**IN THE MATTER OF:**

INDUSTRIAL GROWTH CENTRE POLLUTION AFFECTED

PEOPLE'S FORUM (IGCPAPF) & Anr.

...Applicants

-Versus-

State of Arunachal Pradesh & and Ors.

...Respondents

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Date:20.01.2026

Place: Pasighat East Siang, Arunachal Pradesh

Filed by the Applicants through Counsel

*Dr. Partha Pratim Medhi.*

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BCE No.1337/2011, Ph No.: +91 91014 36067

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*[Signature]*  
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## SYNOPSIS

The applicants have approached this Hon'ble Tribunal praying for necessary orders against a hazardous factory operating at Industrial Growth Centre, Niglok, East Siang District, Arunachal Pradesh namely M/S Aether Alloys and also prays for its closure as because they are causing massive industrial pollution affecting the lives of the residents of seven neighboring villages namely Ruksin, Niglok, Ngorlung, Ralung, Mikong, Mangnang and Lingka. The villagers are suffering from the presence of fine dust particles that settles on rooftops, agricultural fields, standing water containers, leaves of trees and crops, household surfaces and also untreated water disposal and silica dust dumping by gunny bags in open dug pits nearby the villages. Crystalline silica dust is scientifically recognized as hazardous. It can penetrate deep into the lungs, cause respiratory irritation, increase long-term risk of chronic obstructive pulmonary disease and contribute to irreversible lung diseases like silicosis and such other if exposure is prolonged. The applicant seeks intervention from this Hon'ble Tribunal as Governmental authorities are planning to establish more similar nature of factories in the area causing panic among the villagers. So, the villagers are peacefully protesting against the pollution caused already and have approached concerned Governmental authorities but all the pleadings of the affected villagers have felt on deaf ears. With no other option left, the applicants have approached this Hon'ble Tribunal seeking redressal of their grievances. Hence the application.

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EASTERN ZONE BENCH AT KOLKATA**

Original Application No. \_\_\_\_\_/2026/EZ

(Under Section 14 R/W Section 18 (1) & (2) of The National  
Green Tribunal Act, 2010)

**IN THE MATTER OF:**

INDUSTRIAL GROWTH CENTRE POLLUTION AFFECTED  
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State of Arunachal Pradesh & and Ors.

...Respondents

**MEMO OF PARTIES;**

1. INDUSTRIAL GROWTH CENTRE POLLUTION AFFECTED  
PEOPLE'S FORUM (IGCPAPF)

Represented by its Secretary Mr. Oling Litin

Aged about 35 years, S/o Akiut Litin

Resident of – Village: Ralung, P.O & P.S.: Ruksin

District: East Siang, Arunachal Pradesh – 791102

Mobile No. +91 70052 52775

2. Mr. Dishing Tagi

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Aged about 36 years, S/o Late Begom Tagi  
 Resident of – Village: Ralung, P.O & P.S.: Ruksin  
 District: East Siang, Arunachal Pradesh – 791102  
 Mobile No. +91 88374 93569

...Applicants

**-VERSUS-**

1. State of Arunachal Pradesh, Represented by the Chief Secretary, Government of Arunachal Pradesh, Itanagar – 791 111.
2. Deputy Commissioner, Pasighat, East Siang District, Arunachal Pradesh – 791 102.
3. Arunachal Pradesh State Pollution Control Board, Department of Environment & Forest, Paryavaran Bhawan, Yupia Road, Papunallah, Naharlagun, Papumpare District, Arunachal Pradesh - 791110.
4. Central Pollution Control Board, Ministry of Environment and Forest Climate Change Regional, Directorate Office, CTO Building (BSNL), Meghalaya, Shillong – 793 001.
5. M/S Arunachal Ferro Alloy, Legi Complex, 1st Floor, A-Sector, Naharlagun, P.O & P.S.: Naharlagun, Arunachal Pradesh – 791 110.

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6. M/S Aether Alloys LLP, Legi Building/Complex, A-Sector,  
Opposite Rajdhani Petrol Pump, Naharlagun, Papum  
Pare, Arunachal Pradesh – 791 110.

...Respondents

Date: 20.01.2026

Place: Pasighat, East Siang District, Arunachal Pradesh

*Dr. Partha Pratim Medhi*

By the Applicants through Counsel

Dr. Partha Pratim Medhi, Advocate

B.C.E. No. 1337/2011, Ph: +91 91014 36067

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH AT KOLKATA**

Original Application No. \_\_\_\_\_/2026/EZ

(Under Section 14 R/W Section 18 (1) & (2) of The National  
Green Tribunal Act, 2010)

**IN THE MATTER OF:**

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-Versus-

State of Arunachal Pradesh & and Ors.

...Respondents

**THE ORIGINAL APPLICATION OF THE APPLICANTS  
ABOVENAMED; MOST RESPECTFULLY SHOWETH:**

1. That the address of the Counsel and the applicants is correct as given above, for the service of notices of this application and the addresses of the respondents are also correct as given above.
2. That the present application is being filed under section 14 of the National Green Tribunal Act, 2010 (NGT Act,

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2010' for short) by the applicants, being affected and interested in the protection of the environment and ecology.

3. That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.

4. That the applicant no. 1 is a body of citizens called the Industrial Growth Centre Pollution Affected People's Forum (IGCPAPF) consisting of residents from neighboring seven villages namely Ruksin, Niglok, Ngorlung, Ralung, Mikong, Mangnang and Lingka and for the purpose of preferring the instant Original Application they are being represented by its Secretary; and the applicant no. 2 is an affected villager of Ralung village who have come together to register his protest against the pollution and environmental hazards being created by the respondent no. 6.

5. That the Industrial Growth Centre, Niglok falls under Ruksin Administrative Circle of East Siang District, Arunachal Pradesh wherein the factory of respondent no.

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6 is established. The said Industrial Growth Centre is surrounded by seven villages namely Ruksin, Niglok, Ngorlung, Ralung, Mikong, Mangnang and Lingka in close proximity and the nearest human settlement to the factory of respondent no. 6 is at a distance of 100 meters approximately and the nearest farm land is a tea garden which is situated just adjacent to the factory wall of respondent no. 6. Above all the Sainik School, Niglok which is a boarding school is located within the premises of Industrial Growth Centre, Niglok at a distance of about 1 kilometer from the factory of respondent no. 6.

6. That the applicants beg to state that the Ruksin Circle of East Siang district occupies a unique geographical and ecological space within Arunachal Pradesh which is marked by its agricultural landscapes, wetlands, forest patches and a semi-urban town center. The indigenous tribal communities residing there have strong cultural ties to land, rivers and forests, making ecological balance integral to their livelihood and identity. The establishment of a silicon processing unit at Niglok Industrial Growth Centre was initially projected as a strategic initiative to boost regional industrialization, generate employment and attract private investment. Accordingly in December 2024, the then Arunachal Pradesh's Industries Minister, inaugurated a new ferro-

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silicon production unit run by M/s Aether Alloys LLP (Respondent no. 6) at the Industrial Growth Centre (IGC), Niglok in East Siang district. The facility was initially welcomed as a significant step toward industrial expansion in the region with expectations that it would generate employment and stimulate the local economy. However, by April 2025, discontent began to rise among residents of seven neighboring villages namely Ruksin, Niglok, Ngorlung, Ralung, Mikong, Mangnang and Lingka.

7. That it is pertinent to mention herein that complaints of the local populace arose regarding;

- a) Dust deposition on rooftops, trees, tea gardens and agricultural fields.
- b) Smoke and foul smell from factory chimneys.
- c) Irritation of eyes and throat during certain operational hours.
- d) Contamination of nearby water sources.
- e) Decrease in agricultural / horticultural productivity.
- f) Fears of long-term exposure to industrial toxins.
- g) Twenty-Four (24) Hours Noise pollution caused by high pitched sound produced by the factory machineries.

Hence, the residents from aforementioned surrounding villages began voicing concerns that the

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factory's proximity to settlements, farmlands, schools and water bodies posed a serious threat.

8. That the applicants beg to state that to understand the environmental and health concerns associated with the silicon factory at Niglok as perceived by local communities and the applicants is regarding Air, Water, Noise Pollution and Silicon Dust Emissions. The most frequently reported issue by local villagers is the presence of fine dust particles that settles on rooftops, agricultural fields, standing water containers, leaves of trees and crops, household surfaces. The dust is often described as grey/black, powder-like and persistent. Scientific perspective Silicon factories generally involve crushing quartz or silica, heating quartz at extremely high temperatures to produce industrial silicon. Mechanical transportation of materials, emission of particulate matter if filters are inadequate can be hazardous. Crystalline silica dust is scientifically recognized as hazardous. It can penetrate deep into the lungs, cause respiratory irritation, increase long-term risk of chronic obstructive pulmonary disease and contribute to irreversible lung diseases like silicosis and such other if exposure is prolonged.

Photocopies of the Black cloud emission from the chimney of the M/S Ather Alloy

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during day and night are annexed herewith and marked as **ANNEXURE-1 (series)**.

9. That the applicants most humbly beg to state that regarding underground water scarcity and soil degradation the farmers from aforementioned neighboring villages have noticed regular silica dust deposition on paddy fields and vegetable farms leading to reduced crop shining and stiffness, reduced productivity all over the vicinity of the aforementioned villages and unusual leaf discoloration. Silica dust can block sunlight on leaves, interfere with photosynthesis and alter soil pH. Silicon waste residues, after being accumulated, is changing the soil's natural structure, reducing fertility. With folded hands, the applicants most humbly submits that the entire population of seven villages in and around the respondent factory are dependent on agriculture to sustain their livelihood therefore, this menace has brought down upon them a likelihood of loss of vegetation and livelihood if no concrete steps are taken to stop this unabated air, water and noise pollution caused by the factory of respondent no. 6.

Photocopies of Silicon Dust deposition on plants, trees and farm lands and the season's agricultural / horticultural produces

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of the nearby area is annexed herewith and marked as **ANNEXURE-2 (Series)**.

- 10.** That the applicants further beg to state that regarding water contamination it is pertinent to mention herein that local villagers depend on household wells, community ponds, small streams for drinking, irrigation and rainwater harvesting. There have been reports from the local villagers of oily layers on water, change in smell, changes in water clarity, drying up of small rivers/perennial streams due to over pumping out of water for cooling industrial machineries. Further, impact on Biodiversity Environmental degradation is visible in declining insect populations, reduction of natural pollinators, fewer sightings of frogs, small fish and aquatic insects near drains. The forests in nearby areas host diverse flora and fauna. Continuous dust deposition is damaging vegetation and alter natural habitats.

Photocopies of untreated water disposal is annexed herewith and marked as Annexure-**3 (series)**.

- 11.** That the applicants most respectfully beg to state that regarding the health hazards the villagers are complaining of Respiratory Difficulties caused by the

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air pollution caused by the Respondent no. 6. Local residents report persistent cough, throat irritation, difficulty breathing during certain hours when the industry is in operation and increased discomfort among elderly persons. As a matter of fact, Crystalline silica particles smaller than 10 micrometers can easily be inhaled and deposited inside human lungs and it can have worse effects on health of the local residents.

12. That the applicants most humbly beg to state that the on the aspect of long-term risks, although no scientific testing has been publicly conducted in Niglok, but these experiences indicates that prolonged exposure to silica dust may cause **chronic bronchitis, lung fibrosis, silicosis** in extreme conditions and increase risk of infection due to weakened lung as the factory authorities are not taking measures to stop the exposure of silicon factory waste. The respondent no. 6 Ather Alloy factory very negligently are causing these environmental hazards because of its poor waste management measures resulting in the contamination of land, water and air which is very dangerous for the villagers of the area.
13. That the applicants most humbly beg to state that the economic impacts and Livelihood Risks of the pollution

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caused by the Respondent no. 6 is such that it has reduced the agricultural output. Local farmers have reported less shine in paddy, reduced vegetable yield, dust-coated crops and tea leaves that are harder to sell, and they fear that contaminated agricultural products may rise in near future. Agriculture forms a major livelihood source and any threat to it is economically damaging. Moreover, the decline in Livestock and Poultry Health are also a major concern because livestock feeding on dust-covered grass or drinking contaminated water are develop diseases

- 14.** That the applicants most respectfully beg to state that regarding respondent no. 5 i.e. the M/s Arunachal Ferro Alloys are in hands in gloves with the Respondent no. 6 in causing soil contamination as because instead of properly disposing the dangerous solid waste produced by the unit of respondent no. 6 the workers are spilling the hazardous waste produces in the plot allotted to respondent no. 5 in open ground by transporting the silicon ashes in gunny bags thus exposing the hazardous substance to all living beings commuting thereon. It is only when the local villagers complained about such careless disposal then only the factory workers of respondent no. 6 started burying them with soil by digging deep pits which is even more

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dangerous as it is now contaminating the underground water with those highly toxic wastes.

Photocopies of silicon ashes spilled in open ground and pits filled with gunny bags of Silicon ashes are annexed herewith and marked as **ANNEXURE-4 (series)**.

- 15.** That the local villagers could no longer stand this injustice and collectively they formed the group which is the applicant no. 1 and approached the Chief Secretary, Government of Arunachal Pradesh on 09.06.2025 and on being advised approached the Deputy Commissioner, East Siang District on 25.06.2026 with proper representation letters seeking redressal to their grievances on. However, all the prayers fell on deaf ears as the Governmental authorities were reluctant to offer any kind of help to the unfortunate villagers. As the villagers were at a loss and were compelled to initiate democratic protest which was covered and got mass publicity by media houses across the country. Initially, the National Green Tribunal, Principal Bench at Delhi took Suo Moto cognizance of the matter on 13.05.2025 by acting upon the news item titled "Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025" and upon being transferred the same is pending for adjudication as

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Original Application no. 106/2025/EZ before this Hon'ble Tribunal.

Copies of Representation letters dated 09.06.2025, 25.06.2025, copy of news item published in The Arunachal Times on dated 28.04.2025 and order sheet of dated 13.05.2025 passed in OA No. 233/2025/PB by Hon'ble NGT, Principal Bench are annexed herewith and marked as **ANNEXURES 5, 6, 7 & 8** respectively.

- 16.** That the applicants most respectfully beg to state that as the present applicants were not party and their side of the grievances needed to be addressed approached this Hon'ble Tribunal vide I.A. no 105 of 2025 with a prayer to be impleaded as a party in O.A no. 106/2025/EZ (Earlier OA No. 233/2025/PB). However, vide Order dated 18.11.2025 this Hon'ble Tribunal was pleased to dismiss the said I.A. with a liberty to file a fresh Original Application by pleading relevant facts enclosing relevant documents and impleading necessary parties which can later be clubbed with the ongoing litigation. Therefore, the applicants have approached this Hon'ble Tribunal praying for redressal of their grievances.

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A copy of the Order dated 18.11.2025 is annexed herewith and marked as **ANNEXURE-9.**

- 17.** That apart from causing environmental pollution the respondent no. 6 through their representatives have also conspired criminally and misguided the members of the Village Authority to obtain No Objection Certificate by not properly disclosing the facts relating to the factory while the respondent no. 6 knows very well that the members of the Village Authority are illiterate as such it is the duty of the respondent no. 6 to disclose every relevant facts relating to the factory to the members of Village Authority. realizing the said mistake the members of the Village Authority has written to the Deputy Commissioner, East Siang, Pasighat on 20.05.2025 that their consent was obtained wrongfully and that they were withdrawing from the same.

A copy of representation dated 20.05.2025 made by the members of Village Authority to the Deputy Commissioner, East Siang Pasighat is annexed herewith and marked as **ANNEXURE-10.**

- 18.** That even the location of the respondent no. 6 factory is situated in such a peculiar location that the nearest

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resident is at a distance of about 100 meters only and a boarding school which is the Sainik School Niglok is located at distance of about 1 kilometer approximately in the same premises i.e., within Industrial Growth Center, Niglok compound.

A copy of the sketch map of IGC Niglok prepared by and Google Map of the area is annexed herewith and marked as **ANNEXURE - 11 & 12** respectively.

- 19.** That this Hon'ble Tribunal in addition to the Hon'ble Apex Court has time and again shown great enthusiasm in preserving the environment and passing judgments that are not only important for the present but also set precedents for the future of our naturally well-endowed nation. Hence, it is humbly prayed and of utmost importance that the present matter be treated with same level of urgency by this Hon'ble Tribunal.

### GROUND

The Applicants are filing the present Original Application from amongst the following grounds:

- I.** That the Article 48 A of the Constitution of India the State shall Endeavor to protect and improve the environment and to safeguard the forests and wildlife of the country. But in the present case Respondent

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authorities (Respondent no. 1 to 4) and other two private parties (Respondent no. 5 & 6) are involved in causing massive pollution and environmental hazards, which is not acceptable in the eye of law.

**II.** That as per sub-clause (g) of Art. 51-A of the Constitution of India it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures. Even Governmental agencies have a great role to protect local environments, but on contrary they are involved in such works that hamper ecological imbalance and are hand in gloves in causing massive pollution and environmental hazards causing serious threat to the local population.

**III.** That the Hon'ble Supreme Court vide order dated 25.07.2001, in the matter of **Hinch Lal Tiwari -Vs- Kamala Devi and Ors**, held that the material resources of the community like forests, tanks, ponds, hillock, mountain etc. is nature's bounty. They maintain delicate ecological balance. They need to be protected for a proper and healthy environment which enables people to enjoy a quality life which is the essence of the guaranteed right under Article 21 of

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the Constitution. But here the pollution caused by the silicon factory is endangering the life and livelihood of the villagers the 7 villages which in itself violates the law of the land.

- IV.** That with all humility it is further stated that in **Indian Council for Enviro-Legal Action v. Union of India (Bichhri Case)** the Hon'ble Supreme Court ordered the closure of five chemical industries in Rajasthan that had contaminated the groundwater of 14 villages with toxic effluents. The Court directed the government to recover the cost of environmental restoration from the polluters. Further, in a recent 2024 judgment of **Vedanta Limited v. State of Tamil Nadu**, the Hon'ble Supreme Court ordered the complete shutdown of the Sterlite copper smelting plant due to continued environmental violations and heavy metal contamination, emphasizing that economic contributions do not outweigh environmental and health concerns
- V.** That the absence of any preventive action by District and State authorities shows the pathetic red tape attitude of the Government Organization towards the Environment and thus the applicant prays urgent intervention of this Hon'ble Green Tribunal and as




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such seeks the direction of this Hon'ble Court to the respondents to take action in a time bound manner.

- VI.** That the hazardous factory of respondent no. 6 being located adjacent to nearest human settlement and at a mere distance of 1 kilometer approximately from the Sainik School, Niglok is another such ground that fits for closure of the existing factory at the earliest possible.
- VII.** That the obtaining of consent to operate from the Village Authorities in a misguiding manner by the representatives of the respondent no. 6 is also contended and have already been withdrawn on 20.05.2025 before the Deputy Commissioner, Pasighat, East Siang District, Arunachal Pradesh by all the concerned Village Authority members hence, the continued operation of the respondent no. 6 unit shall overhaul the consensus of the general public as such, the closure is warranted.
- VIII.** That the Respondent Government Organizations have failed to uphold the provisions of the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981, The Forest (Conservation) Act, 1980; in their true letter and spirit.

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- IX.** That the balance of convenience is in favor of the applicant and the ends of justice shall suffer if the relief as prayed is not granted.

### LIMITATION

That present application is within limitation as the same is preferred before the stipulated time period U/s 14 of the National Green Tribunal Act, 2010 which is a continuing cause of action. Thus, the cause of action is a continuous one and hence the present application is filed within limitation period.

### INTERIM PRAYER

Hon'ble Tribunal may please to direct the Deputy Commissioner, Pasighat, East Siang, Arunachal Pradesh to immediately stop the functioning and industrial activities of the factory of M/s Ather Alloys i.e., Respondent no. 6 and stop further damage to the environment and ecology of the local areas till the disposal of the Original Application.

### PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:

- I.** Directing to constitute of a joint committee of Independent Environmental experts, deputy

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Commissioner East Siang District, Arunachal Pradesh, Officers from health department and other officers as Hon'ble Tribunal deems fit to inquiry and submit its reports before the Tribunal.

- II.** Directing the respondents to undertake all necessary steps to ensure the restoration of the environmental degradation caused by the pollution from the factory of Respondent no. 6 i.e. M/s Ather Alloys.
- III.** Hon'ble Tribunal may be pleased to direct respondents for permanent closure of the unit owned and run by respondent no. 6 on the grounds of non-feasible area to run such a factory in a populated area.
- IV.** Direct the Deputy Commissioner, East Siang Arunachal Pradesh to initiate criminal proceedings under section 19 of Environment Protection Act, 1986 against the Respondent no. 6 and other erring officials and respondents.
- V.** Impose Fine and Environment Compensation on Respondent No. 6 and other respondents as there is irreparable loss to the environment and huge pollution caused by Respondent no. 6.




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And further be pleased to Pass any other order/ Orders or directions that this Hon'ble Court may deems fit and proper in the facts and circumstances of the present case.

Date: 20.01.2026

Place: Pasighat, East Siang District, Arunachal Pradesh.

*Dr. Partha Pratim Medhi.*

By the Applicants through Counsel

Dr Partha Pratim Medhi, Advocate

B.C.E. No. 1337/2011, Ph: +91 91014 36067

email: parthamedhi3@gmail.com

Recorded at Book No.....02.....  
Volume No.....02.....  
Serial No.....444.....  
Date.....20.01.2026.....

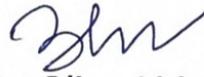
  
Adv. Tony Jerang  
Notary Public  
District : East Siang  
Govt. of A.P.  
Regd. No. - 08/25



## VERIFICATION

We, the INDUSTRIAL GROWTH CENTRE POLLUTION AFFECTED PEOPLE'S FORUM (IGCPAPF), being represented by its Secretary Mr. Oling Litin, aged about 35 years, S/o Akiut Litin, Resident of – Village: Ralung, P.O & P.S- Ruksin, District: East Siang, Arunachal Pradesh – 791102, Mobile No. +91 70052 52775 and Mr. Dishing Tagi, aged about 36 years, S/o Late Begom Tagi, Resident of – Village: Ralung, P.O & P.S- Ruksin, District: East Siang, Arunachal Pradesh – 791102, Mobile No. +91 88374 93569, do hereby verify that the statements made in paragraphs no. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18 & 19 are true to the best of my knowledge & belief on this the 20<sup>th</sup> day of January' 2026, at Pasighat, East Siang District, Arunachal Pradesh.

### Verified by:

  
 1. Mr. Oling Litin

**Secretary**  
**IGC Pollution-Affected**  
**People's Forum**

  
 2. Mr. Dishing Tagi

Recorded at Book No.....02.....  
 Volume No.....02.....  
 Serial No.....444.....  
 Date.....20.01.2026.....

  
 Adv. Tony Jerang  
 Notary Public  
 District : East Siang  
 Govt. of A.P.  
 Regd. No. - 08/25

**AFFIDAVIT**

We, Mr. Oling Litin, Secretary, INDUSTRIAL GROWTH CENTRE POLLUTION AFFECTED PEOPLE'S FORUM (IGCPAPF), aged about 35 years, S/o Akiut Litin, Resident of – Village: Ralung, P.O & P.S- Ruksin, District: East Siang, Arunachal Pradesh – 791102, Mobile No. +91 70052 52775 and Mr. Dishing Tagi, aged about 36 years, S/o Late Begom Tagi, Resident of – Village: Ralung, P.O & P.S- Ruksin, District: East Siang, Arunachal Pradesh – 791102, Mobile No. +91 88374 93569 do hereby solemnly affirm and state as follows:

1. That we are the applicants of the accompanying Original Application and we are fully conversant with the facts and circumstances of the case as such we are competent to swear this affidavit.
2. That the statements made in this affidavit and in paragraphs no. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18 & 19 are true to the best of our knowledge & belief, the documents annexed hereto are derived from their respective originals which we believe to be true and genuine and the rest are our humble submissions before this Hon'ble Tribunal.

**"Oath"**

We swear that this declaration is true, that it conceals nothing and no part of it is false, so help us God.

And we sign this affidavit on this the 20<sup>th</sup> day of January' 2026 at Pasighat, East Siang, Arunachal Pradesh.

Recorded at Book No.....02.....  
Volume No.....02.....  
Serial No.....444.....  
Date.....20.01.2024.....

  
Adv. Tony Jerang  
Notary Public  
District : East Siang  
Govt. of A.P.  
Regd. No. - 08/25

Secretary  
IGC Pollution-Affected  
People's Forum



Identified by:

Dr Partho Pratihim Medh.

Mr. Oling Litin-

Secretary  
IGC Pollution-Affected  
People's Forum

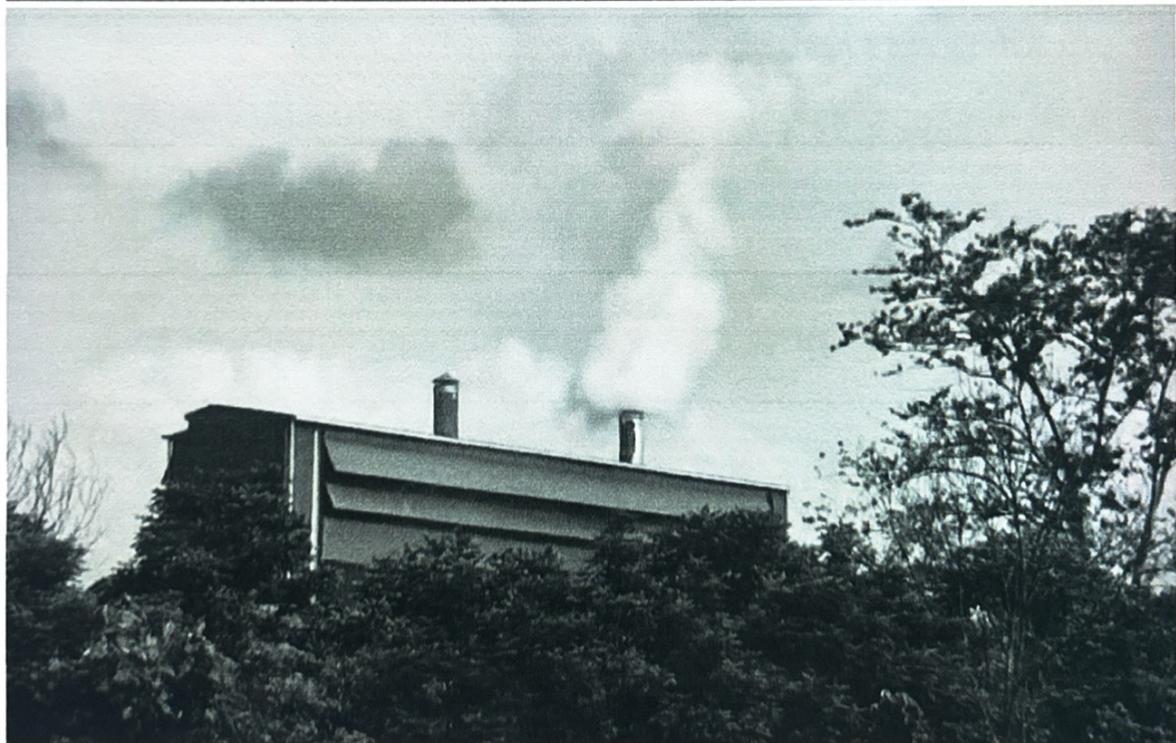
Mr. Dishing Tagi-

**(DEPONENTS)**

Recorded at Book No. 02  
Volume No. 02  
Serial No. 444  
Date 20.01.2025

NOTARY PUBLIC OATH COMMISSIONER  
Solemnly affirmed before me this 20<sup>th</sup>  
day ..... of January 20.2.6 I certify  
that I read over and explained the contents  
to the declarant and the declarant  
seemed perfectly to understand them.

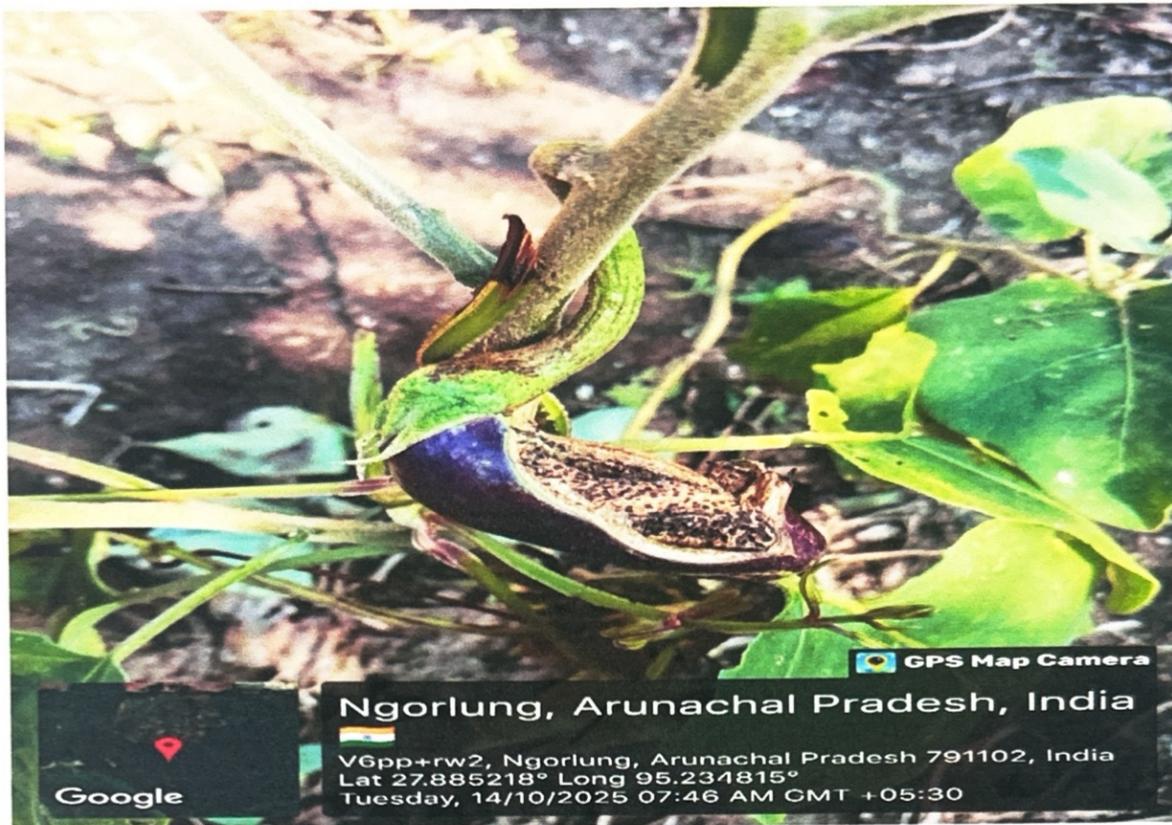
Adv. Tony Jerang  
Notary Public  
District : East Siang  
Govt. of A.P.  
Regd No. - 08/25





















# IGC POLLUTION-AFFECTED PEOPLE'S FORUM

H.Q: Ruksin, Dist. East Siang (A.P)

Estd: 2025

[Joint Action Committee for the rising concern of pollution at Industrial Growth Centre, Niglok, East Siang Dist. (A.P)]

SHRI OPIR PARON, APPS (Retd.)  
President  
M: 7005397648



SHRI ONONG TADENG  
General Secretary  
M: 7099461768

ADV. OLING LITIN  
Asstt. G/Secretary  
M: 7005252775  
SHRI ONOM AZE  
Convener  
M: 6002775874

RESOURCE MOBILISATION  
DISHING TAGI  
M: 8837493569  
TATE PANGGENG  
M: 9366490038

MEMBER  
SHRI BOJUM JAMOH  
Vill. Secy Ralung  
M: 9863406362  
SHRI DAVISH PANYANG  
Vill. Secy Ngorlung  
M: 9678838916  
SHRI DOHEN TADA  
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Vill. Secy Lingka  
M: 8099830238  
SHRI OJING TAMUT  
Vill. Secy Mangnang  
M: 6001630018

LEGAL ADVISER  
ADV. ONONG PANYANG  
M: 7085977433  
ADV BORIK TARANG  
M: 9862004625  
ADV. TOM MODI  
M: 6009350971

ADVISORY BOARD  
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Chief Adviser  
M: 8119091383  
ONYOK PANYANG  
OJING AZE  
ONO PANGGENG  
OPANG TAYING  
ARONG PERME  
DR. MAGAN MODI  
TAKIAM MOYONG  
TOJO ORI ESHI  
AJOM TARANG

Ref. no. IGC-03/2025

Date: 07/06/25

To

The Chief Secretary,  
Govt. of Arunachal Pradesh,  
A.P. Civil Secretariat Itanagar,  
Itanagar -791 111.

Sub: An appeal for immediate relocation of Ferro Silicon Factory run by M/s Aether Alloys LLP at Industrial Growth Centre (IGC) Niglok in East Siang District and imposition of blanket ban on establishment of any kind of hazardous factories at IGC complex.

Revered Sir,

The undersigned, on behalf of Industrial Growth Centre Pollution Affected People's Forum (IGCPAPF), would like to take the opportunity to express the state of affairs in connection with the on-going public demand for immediate relocation of Ferro Silicon Factory run by a partnership firm named M/s Aether Alloys LLP at IGC Niglok in East Siang District of Arunachal Pradesh.

The background in short is that about 600 acres land of nearby villages of present IGC was acquisitioned by Deptt. of Industries, Govt. of A.P. for an IGC long-time back in 1996-97 by executing a Deed of Agreement wherein it is written to give employment opportunities, contract works etc. to the land owners. However, that remains a false promise only as it was an official tactics to acquire the land of those poor farmers. On record there are still some land owners who haven't taken the meagre compensation of 17,000 INR per acre land from the Govt. There was no any significant development in the IGC for almost 20 years or so. In an unexpected development sometime in 2017, the Dept. of Industries has earned a hefty amount of 14 crores from NE Frontier Railway by giving them land for just 19 acres (77600 Sq. mtrs.) for BG Railway line. If we do the simple arithmetic the Dept. of Industries has earned supernormal profit from the acquired land of those poor farmers. In the last couple of years some companies and investors has set up factories/industries in the IGC. For instance - M/s Patanjali Foods Ltd. for Oil Palm Processing, M/s Khandesh Rubtech Pvt. Ltd. for Rubber Sheet Making, Bamboo Treatment Plant, Stone Crusher Units, Brick Manufacturing Units, Lumbering Units, Ferro Silicon Factory etc. Apart from this the state's lone Sainik School has been established at IGC Niglok sometime in 2018 which is a residential school for both boys and girls. The school is spreading over 100 acres of land within the IGC complex.

RECEIVED  
Of the Chief Secretary  
Itanagar

Office of the  
Director of  
Rural Development & Entrepreneurship  
& Business Trade & Commerce, Labour &

Contd. P/2  
APSPCB Naharlagun  
Dairy No : 258  
Date : 9/06/2025

D's Dairy No. 43  
Date 09/06/25



# IGC POLLUTION-AFFECTED PEOPLE'S FORUM

H.Q: Ruksin, Dist. East Siang (A.P)

Estd: 2025

[Joint Action Committee for the rising concern of pollution at Industrial Growth Centre, Niglok, East Siang Dist. (A.P)]

SHRI ONONG TADENG  
General Secretary  
M: 7099461768

SHRI OPIR PARON, APPS (R)  
President  
M: 7005397648



-39-

ANNEXURE - 5

ADV. OLING LITIN  
Asstt. G/Secretary  
M: 7005252775  
SHRI ONOM AZE  
Convener  
M: 6002775874

### RESOURCE MOBILISATION

DISHING TAGI  
M: 8837493569  
TATE PANGGENG  
M: 9366490038

### MEMBER

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### LEGAL ADVISER

ADV. ONONG PANYANG  
M: 7085977433  
ADV BORIK TARANG  
M: 9862004625  
ADV. TOM MODI  
M: 6009350971

### ADVISORY BOARD

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ONO PANGGENG  
OPANG TAYING  
ARONG PERME  
DR. MAGAN MODI  
TAKIAM MOYONG  
TOJO ORI ESHI  
AJOM TARANG

Ref.....

Date.....

-2-

Now the bond of contention is that the people of nearby villages in the IGC are demanding for relocation of the Ferro Silicon factory operating in the midst of IGC complex owned by a Partnership firm named M/s Aether Alloys LLP. This time the local populace are factories in the world. The said factory was inaugurated in Dec. 2024 and thereafter it is fully functioning with its all strength. The smokes emitted from its two big chimneys are spreading far and wide affecting the cluster of villages residing near the IGC including the residential Sainik School adjacent to the said factory. There was no any public hearings and Environment Impact Assessment (EIA) for establishment of the said factory. At the most it is learnt that the LO/PRO of M/s Aether Alloys LLP obtained signature from some Gaon Burahs (GBs). However, those GBs said that they were not disclosed about the pros and cons of the said factory. Their signatures were obtained in a fraudulent manner as there was poor information and lack of transparency. Recently, those GBs had written a letter to Dy.Commissioner, East Siang District for withdrawal of their signatures and a copy of the letter is endorsed to us also (*copy encl.*).

Whereas, under the Procedures, Allotment and Eviction Rules, 2020 (Industrial Growth Centre Niglok-Ngorlung) it is clearly mention in page no. 3 under Section 4- Preference for Allotment Clause II Sub-clause (iii) that, "Industrial Units consuming lesser electricity and water shall be given preference in space in allotment" and under Clause III Sub-clause (i) that, "Industrial units using explosive and hazardous material as raw materials, utilities, etc" & (iii) "Units causing any types of pollution" shall be discouraged in allotment of shed in Industrial Growth centre". Thus, accepting and giving land allotment to the said Industry is a total violation of the Procedures, Allotment and Eviction Rules, 2020 (*Copy encl.*).

Recently on 5<sup>th</sup> May, 2025' the IGCPAPF has organised an Awareness Meeting on Pollution issues at Community Hall, Ngorlung village which was attended by GBs, Panchayat Leaders, Public Leaders, Mahila Mandals, All AP Biodiversity Management Committee, intellectuals and general public respectively. In the meeting, it was disclosed that two more Ferro Silicon factories are in the line to set up at IGC Niglok which would make the situation worst and turn the surroundings into a Red Zone Pollution Area very soon. The matter was dwelt at length and a unanimous decision was taken to submit an appeal letter to the highest office of the state under the banner IGCPAPF for immediate redressal of the public demand for relocation of the existing Ferro Silicon factory and imposition of blanket ban on establishment of hazardous factory at IGC Niglok.

Contd. P/3



# IGC POLLUTION-AFFECTED PEOPLE'S FORUM

H.Q: Ruksin, Dist. East Siang (A.P)  
Estd: 2025



SHRI OPIR PARON, APPS  
President  
M: 7005397648

[Joint Action Committee for the rising concern of pollution at  
Industrial Growth Centre, Niglok, East Siang Dist. (A.P)]

SHRI ONONG TADENG  
General Secretary  
M: 7099461768

ADV. OLING LITIN  
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ARONG PERME  
DR. MAGAN MODI  
TAKIAM MOYONG  
TOJO ORI ESHI  
AJOM TARANG

Ref.....

Date.....

-3-

In view of the above, the undersigned would like to fervently request you to intervene in the matter and initiate appropriate action for relocation of the Ferro Silicon factory at IGC Niglok which is being run by a partnership firm named M/s Aether Alloys LLP without adhering to the given provisions and parameters for establishment of such highly hazardous factory. In addition, we also strongly appeal for imposition of blanket ban on establishment of such hazardous factories at IGC Niglok henceforth.

Yours faithfully,

(OPIR PARON)  
President, IGCPAPF.

(ONONG TADENG)  
Gen. Secy., IGCPAPF.

Copy to :

1. Sri Ninong Ering, HMLA, 37 Pasighat West Assembly Constituency for info.
2. The Commissioner, Deptt. of Industries, AP Civil Secretariat, Itanagar for info.
3. The Commissioner, Deptt. of Trade & Com., AP Civil Secretariat, Itanagar for info.
4. The Director, State Pollution Control Board for information and necessary action please.
5. The Dy. Commissioner, Distt. East Siang., Pasighat for information please.
6. The Addl. Dy. Commissioner, Ruksin for info. please.
7. The President, All AP Biodiversity Management Committee Siang Belt for info.
8. The President, ABK for info.
9. Media house (both Print and electronics)
10. Record copy.

(OPIR PARON)  
President, IGCPAPF.

**President**  
**IGC Pollution-Affected**  
**People's Forum**

(ONONG TADENG)  
Gen. Secy., IGCPAPF.

**Secretary**  
**IGC Pollution-Affected**  
**People's Forum**



# IGC POLLUTION-AFFECTED PEOPLE'S FORUM

H.Q: Ruksin, Dist. East Siang (A.P)

Estd: 2025

[Joint Action Committee for the rising concern of pollution at Industrial Growth Centre, Niglok, East Siang Dist. (A.P)]

SHRI OPIR PARON, APPS (Retd.)  
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TAKIAM MOYONG  
TOJO ORI ESHI  
AJOM TARANG

Ref: 07 IGC 09/2025

To

The Deputy Commissioner,  
District East Siang, Pasighat  
Arunachal Pradesh.

Subject:- Demand for immediate re-location of Ferro Silicon Factory run by M/s Aether Alloys LLP at Industrial Growth Centre (IGC) Niglok under Ruksin Sub-Division of East Siang District due to widespread public outcry and suspension of new establishment of two other such Factories.

Ref.: - Our letter dtd. 09.06.2025 addressed to Chief Secy. A.P. & copy endorsed to you.

Madam,

This is to inform you that the public movement against the Ferro Silicon Factory operating at IGC Niglok by M/s Aether Alloys LLP has gained momentum. Now, it is a popular demand of the people for the immediate relocation of M/s Aether Alloys LLP, which is violating environmental norms intensely. The local populace is also strongly oppose establishing two additional Silicon factories namely- *M/s Alloy Craft LLP & M/s Arunachal Ferro Alloy LLP*. It is also revealed that the state govt. has a legislation - *Procedures, Allotment & Eviction Rules 2010 (IGC Niglok-Ngorlung )* wherein it is clearly mentioned at Section 4, Clause III, Sub-Clause (i), (ii), (iii) that any type of hazardous and polluting factories shall not be set up at IGC.

You are aware that the National Green Tribunal (NGT) has taken suo moto cognizance of the on-going movement and impleaded Dy. Commissioner, East Siang District as one of the respondents who shall be appear at NGT, Eastern Zonal Bench Kolkata for hearing on July 21, 2025.

The IGCPAPF has organised a public rally today (*i.e 25.06.2025*) en-route IGC Complex Niglok-Ngorlung, culminating at Ruksin General Ground near O/o ADC Ruksin. The said rally gave a very strong signal, collective and mass response and reiterated for immediate re-location of Ferro Silicon Factory run by M/s Aether Alloys LLP and also demanded for termination of the establishment of two additional Silicon factories sanctioned by the Deptt. of Industries.



Received on 25th June 2025  
Date: 25/06/25  
my



# IGC POLLUTION-AFFECTED PEOPLE'S FORUM

H.Q: Ruksin, Dist. East Siang (A.P)

Estd: 2025

[Joint Action Committee for the rising concern of pollution at Industrial Growth Centre, Niglok, East Siang Dist. (A.P)]

SHRI OPIR PARON, APPS (Retd.)  
President  
M: 7005397648

SHRI ONONG TADENG  
General Secretary  
M: 7099461768



Ref.....

Date.....

ADV. OLING LITIN  
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SHRI ONOM AZE  
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TAKIAM MOYONG  
TOJO ORI ESHI  
AJOM TARANG

In view of the above the undersigned on behalf of IGCPAPF would like to request you to initiate appropriate action thereby re-locating the said Silicon factory at the earliest which is a popular demand of the people. At the same if there is no proper redressal of those public demands then the gravity of the movement may go far ahead.

Yours sincerely,

(Opir Paron), SP (Rtd.)

President, IGCPAPF

(Onong Tadeng)

Gen. Secy., IGCPAPF

Copy to :- **IGC Pollution-Affected People's Forum**

1. The Hon'ble MLA, 37 Pasighat West Assembly Constituency for info.
2. The Chairman, AP State Pollution Control Board, Pappu Hill, Naharlagun, A.P. for info. & necessary action.
3. The Addl. Dy. Commissioner, Ruksin Sub-Division, East Siang Dist. for info. & necessary action.
4. The Officer-in-Charge, Ruksin police station, East Siang for info. Only.
5. Media House.
6. Record copy.

**Secretary**  
**IGC Pollution-Affected People's Forum**

(Opir Paron), SP (Rtd.)

President, IGCPAPF

**President**  
**IGC Pollution-Affected People's Forum**

(Onong Tadeng)

Gen. Secy., IGCPAPF

**Secretary**  
**IGC Pollution-Affected People's Forum**

## Villagers demanding shifting of silicon factory from Niglok IGC

April 28, 2025



[ Prafulla Kaman ]

**RUKSIN, 27 Apr:** Local villagers have alleged that the silicon factory operating in the Niglok Industrial Growth Centre (IGC) near Ruksin town in East Siang district is causing air and water pollution. The villagers are demanding that the industrial unit be shifted to an isolated location.

The villagers residing around the Niglok IGC, united under the 'IGC Pollution-Affected People's Forum', submitted a petition to the East Siang deputy commissioner, seeking his initiative for the relocation of the hazardous silicon industry.



The factory, operated by M/s Aether Alloys LLP, is allegedly posing health hazards in the surrounding villages and adjacent areas of Ruksin subdivision.

The petitioners noted that M/s Alloy Craft LLP and M/s Arunachal Ferro Alloy companies have applied to the state's Industry Department to set up two additional

silicon factories in Niglok IGC, which the local villagers are strongly opposing.

IGC Pollution-Affected People's Forum general secretary Onong Tadeng alleged that the industrial authority, while establishing the silicon factory, obtained consent from local gaon burahs without informing them of the implications of the industrial unit. Moreover, there was no public hearing, nor was an environmental impact assessment conducted involving local villagers and other stakeholders at that time.

The forum also alleged gross violation of the Factories Act, 1948 against the silicon factory run by M/s Aether Alloys LLP in Niglok IGC.

An official from the Industry Department in the district informed that the state's Industries Commissioner, Saugat Biswas, along with senior officials from the Industry, Trade & Commerce and Skill Development Departments, visited Niglok IGC on Saturday and met the representatives of the IGC-Pollution Affected People's Forum and heard their grievances.

The commissioner and other officials assured the local people that they would convene a meeting with the State Pollution Control Board in Itanagar soon and issue directives to assess the pollution levels caused by the silicon industry in Niglok.

The team of officials also assured that they would take necessary steps to resolve the problems faced by the local people immediately after the pollution test is performed by technical experts.

Item No. 4

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 233/2025

News Item titled "Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025"

Date of hearing: 13.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This original application is registered *suo-motu* on the basis of the news item titled "Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025"
2. The matter relates to air and water pollution allegedly caused by a silicon factory located in the Niglok Industrial Growth Centre (IGC), near Ruksin town in East Siang district, Arunachal Pradesh.
3. According to the news item, the factory-operated by M/s Aether Alloys LLP is reported to be adversely affecting the health and livelihoods of nearby communities. The article further states that M/s Alloy Craft LLP and M/s Arunachal Ferro Alloy have applied to the state's Industry Department to set up two additional silicon factories in the Niglok IGC, which the local villagers strongly oppose.
4. Additionally, the news item mentions that while establishing the existing silicon factory, the industrial authorities obtained consent from local gaon burahs without informing them of the implications of the industrial unit. Moreover, no public hearing was conducted, nor was an

environmental impact assessment carried out with the involvement of local villagers and other stakeholders. The IGC Pollution-Affected People's Forum has also alleged gross violations of the Factories Act, 1948, by the silicon factory operated by M/s Aether Alloys LLP in Niglok IGC.

5. The above matter indicates violation of the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974.

6. The news item raises substantial issues relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.

7. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

8. Hence, we implead the following as respondents in the matter:

- i. Deputy Commissioner, East Siang District  
O/o Deputy Commissioner, Pasighat, East Siang District,  
Arunachal Pradesh-791102
- ii. Arunachal Pradesh State Pollution Control Board, Through it's  
Member Secretary  
Paryavaran Bhawan, Yupia Road, Papu Nalah, Naharlagun,  
Arunachal Pradesh-791110
- iii. Central Pollution Control Board (CPCB), Through its Member  
Secretary  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

iv. Ministry of Environment and Forest, Climate Change,  
Regional Office, Shillong

Law-U-Sib, Lumbatngen, Near MTC Workshop, Shillong

9. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Eastern Zonal Bench of the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

10. Since the matter relates to the Eastern Zonal Bench, Kolkata, therefore OA is transferred to the Eastern Zonal Bench for appropriate further action. Let the original record of this OA be transferred to the Eastern Zonal Bench, Kolkata.

11. List before Eastern Zonal Bench at Kolkata on 21.07.2025 .

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 13, 2025  
O.A. No. 233/2024  
HB..

Item No.05

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.106/2025/EZ  
(Earlier O.A. No.233/2025/PB)  
(I.A. No. 105/2025/EZ)

News Item titled "Villagers demanding  
shifting of silicon factory from Niglok IGC  
appearing in The Arunachal Times  
dated 28.04.2025"

Applicant

Date of hearing: 18.11.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicant: Suo Motu.

Respondents:Mr. Ashok Prasad, Advocate for respondent no.1 (through VC).  
Mr. Surendra Kumar, Advocate for respondents no.2 and 3  
(through VC).  
Ms. Rashmi Singhee, Advocate for respondent no. 4 (through  
VC).  
Ms. Ginny Jetley Raut Ray with Mr. Sudipto Sircar, Advocates for  
respondent no.5.  
Ms. Halley Kato Jamoh, Advocate for respondent no.6 (through  
VC).  
Mr. Sailendra Kumar Tiwari, Advocate along with Mr. Ghanshyam  
Pandey, proxy counsel for Ms. Sneha Singh, Advocate for  
respondent no.7 (through VC).  
Dr. Partha Pratim Medhi, Mr. Elijah Taying, Mrs. Rashi Paul,  
Advocates for I.A. applicant-Industrial Growth Centre Pollution  
Affected People's Forum (IGCPAPF)

**ORDER**

1. I.A. No. 105/2025/EZ has been filed by Industrial Growth Centre  
Pollution Affected People's Forum (IGCPAPF) for impleadment as  
respondent with liberty to place certain facts and documents before this  
Tribunal.

2. We have heard learned counsels for the applicant in I.A. No.  
105/2025/EZ and gone through the relevant record.

3. This Tribunal has taken cognizance on the basis of news item by impleading the concerned authorities as respondents. The intervening applicant intends to play the role of original applicant for placing facts and documents on record before this Tribunal and impleadment of the intervening applicant as respondent will be inconsistent with the contemplated role and will also create confusion. We are of the considered view that the intervening applicant, who is also represented by a counsel, may file Original Application by pleading relevant facts, enclosing relevant documents and impleading necessary parties, which can be clubbed with the present Original Application for disposal by common order or simultaneous orders, if so warranted.

4. Learned counsels for intervening applicant seeks permission to withdraw I.A. No. 105/2025/EZ with liberty to file Original Application by disclosing all relevant facts, enclosing documents and impleading necessary parties.

5. In view of the above, I.A. No. 105/2025/EZ is dismissed as withdrawn with liberty as aforesaid.

6. Replies dated 10.11.2025 to the affidavit filed by respondent no.2- APSPCB and news item dated 28.04.2025 have been filed by respondent no.5- M/s Aether Alloys LLP.

7. Affidavit dated 17.11.2025 has been filed by respondent no.4- MoEF&CC.

8. Affidavit dated 17.11.2025 has been filed by respondent no.6- M/s Arunachal Ferro Alloy.

9. Responses by rest of the respondents, who have not filed their responses, may be filed within four weeks.
10. List on 23.01.2026 for further consideration.

Arun Kumar Tyagi, JM

Ishwar Singh, EM

November 18<sup>th</sup>, 2025  
Original Application No.106/2025/EZ  
(Earlier O.A. No.233/2025/PB)  
(I.A. No. 105/2025/EZ)  
R

Dated 20<sup>th</sup> May 2025

To

**The Dy. Commissioner,  
District East Siang, Pasighat,  
Arunachal Pradesh.**

**Subject: - Consensus of GBs for withdrawal of consent, which was obtained by way of signature campaign for the establishment of the Ferro Silicon Factory by M/s Aether Alloys LLP at IGC Niglok.**

Sir,

We, the Gaon Burahs (GBs) of the nearby villages of Industrial Growth Centre (IGC) Niglok would like to draw your kind attention to the submission of the following -

1. That, sir, our Consent was obtained by a house -to-house visit for the establishment of a Ferro Silicon Factory at IGC by M/s Aether Alloys LLP through their LO/PRO a long time back in the year 2021-22 or 2022-23. However, while obtaining our signatures, we were not informed or disclosed about the factory's pros and cons. We were simply told that it is a big factory and its establishment at IGC, Niglok is a good development for us, and that way our signatures were obtained without giving us any good amount of time to ponder upon the matter. We would have consulted the villagers, Panchayat Leaders etc. which could not be done. We would say that our signatures were obtained in a sort of fraudulent manner because there was misleading, poor information, lack of transparency etc. Finally, in Dec. 2024, the said factory was inaugurated and has been running since then.
2. That, Sir, of late we have come to our understanding that the Ferro Silicon Factory is one of the most hazardous factories in the world, and that one such factory is running here at IGC Niglok by M/s Aether Alloys LLP which is just a stone's throw from our dwelling areas. Now we realised that our signatures were obtained hurriedly and deceptively to gain an advantage or to show public support. Whereas now there is a strong public resentment demanding immediate shifting and relocation of the said Ferro Silicon Factory set up by M/s Aether Alloys LLP at IGC Niglok. We have seen that the people of the nearby villages of IGC Niglok are aware of

Recd.  
20/05/25  
CA

environmental issues and have an understanding of ill effects of hazardous factories like Ferro Silicon. It is learnt that there was no public hearing and EIA for the establishment of the said factory at IGC. Now we affirm that we are part of our villages and as such we withdraw our consent for the establishment of the Silicon factory at IGC Niglok, which was given earlier under duress.

Under the above circumstances, we request you to acknowledge the withdrawal of our consent for the establishment of the Ferro Silicon factory by M/s Aether Alloys LLP at IGC Niglok, which was obtained through a further signature campaign. Further, we also appeal for the onward submission of a detailed report from your end to the concerned authorities in this regard.

*Yours faithfully,*

1. OLING TARANG, HGB  
Ngorlung Village.
2. AKYUT LITIN, GB  
Ngorlung Vill.
3. TATIN TALOH, GB  
Ngorlung Vill.
4. TAYANG GAO, GB  
Ngorlung Vill.
5. YUP PANYANG, GB  
Ngorlung Vill.
6. AKUT LIBANG, GB  
Ngorlung Vill.
7. TAJE TAPAK, GB  
Lingka Vill.
8. TALUNG SAROH HGB  
Niglok Vill.

Copy to :

1. The Dy. Director of Industries, Dept. of Industries, Govt. of AP, East Siang Dist. for info.
2. The President, IGC Pollution Affected People's Forum for info.
3. Record Copy.

4. The Dy. Director, Pollution Control Board, East Siang Dist.

1. OLING TARANG, HGB  
Ngorlung Village.

*O. Tarang*

2. AKYUT LITIN, GB  
Ngorlung Vill.

*Sri Akyut Lit  
Ngorlung V*

3. TATIN TALOH, GB  
Ngorlung Vill.

*Sri Tatin Taloh  
GB, Ngorlung Vill  
East Siang Dist (A)*

4. TAYANG GAO, GB  
Ngorlung Vill.

*Sri Tayang Gao GB  
Ngorlung Vill*

5. YUP PANYANG, GB  
Ngorlung Vill.

*Sri Yup Panyang  
Ngorlung Vill*

6. AKUT LIBANG, GB  
Ngorlung Vill.

*Sri Akut Libang  
Ngorlung Vill*

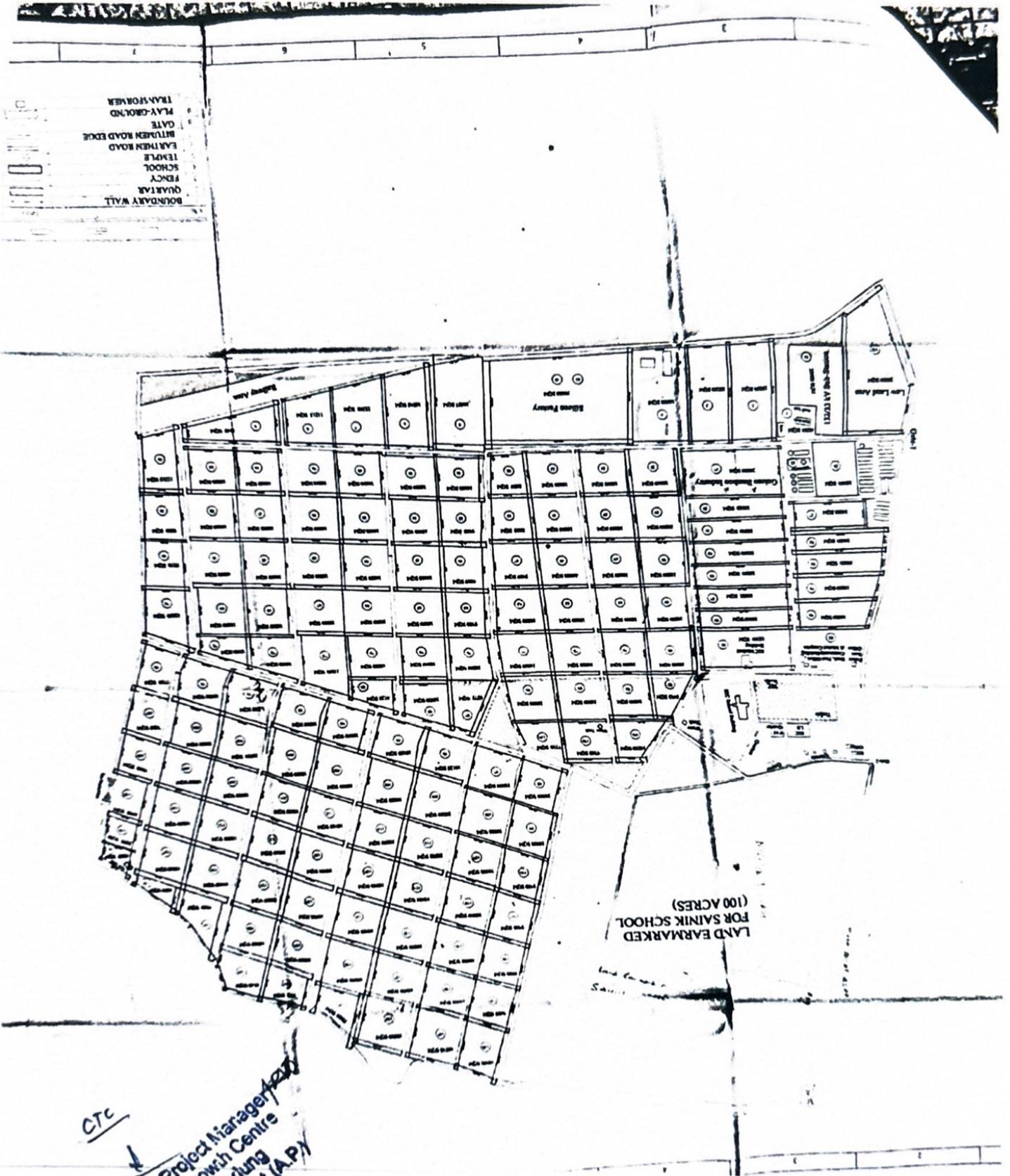
7. AJE TAPAK, GB  
Lingka Vill.

*Sri Aje Tapak  
Gam Bura  
Village-Lingka*

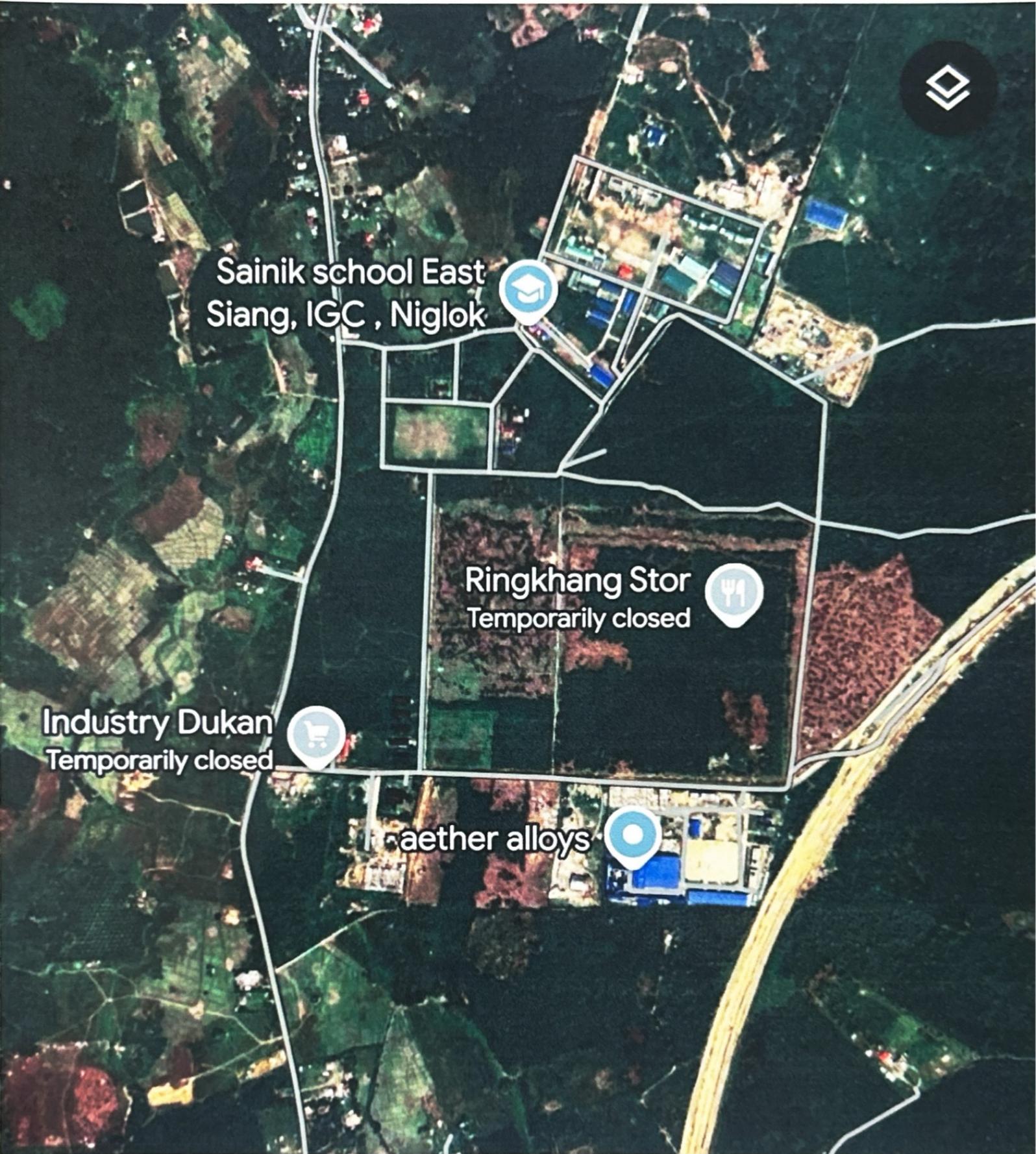
8. TALUNG SAROH HGB  
Niglox Vill.

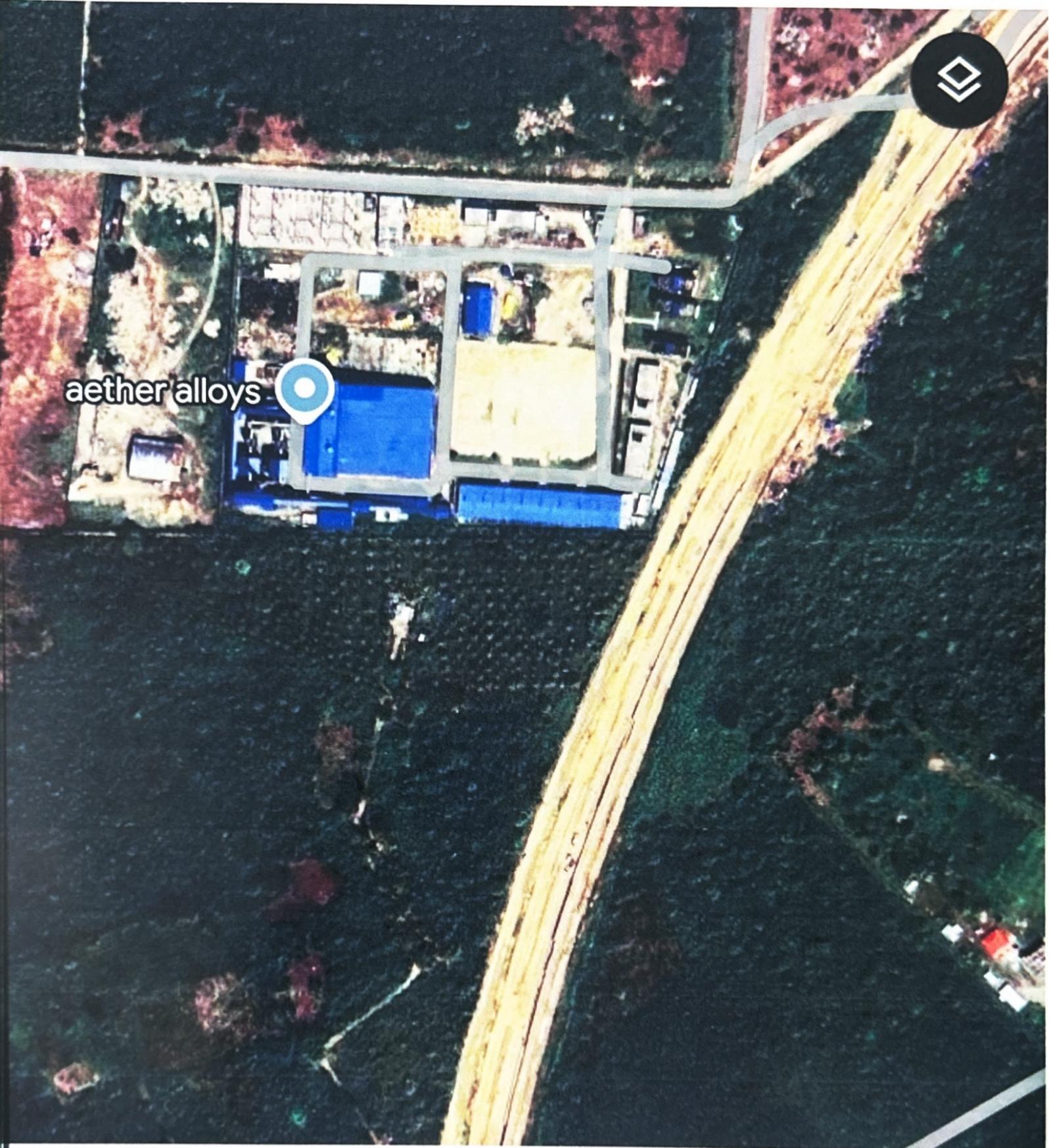
*Sri Talung Saroh  
HGB Niglox  
East Siang Dist (A)*

*Handwritten notes and a circular stamp on the left side of the page.*



CTC  
 ↓  
 I-01-Cum-Project Manager  
 Industrial Growth Centre  
 Niglok-Ngorlung  
 East Siang District (A.P.)





aether alloys

**VAKALATNAMA**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN ZONE  
BENCH AT KOLKATA**

**IN THE MATTER OF:**

Industrial Growth Centre Pollution Affected People's Forum (IGCPAPF)

Represented by Shri. Oling Litin & Shri. Dishing Tagi

...Applicant

*(Dishing Tagi)*  
*(Oling Litin)*

**-VERSUS-**

State of Arunachal Pradesh Represented by the Chief Secretary & Ors.

...Respondents

KNOW ALL to whom these presents shall come that We, Shri. Oling Litin and Shri. Dishing Tagi do hereby appoint: Dr. Partha Pratim Medhi, Mrs. Rashi Paul (herein after called the Advocates) to be my/our Advocate in the above noted case and authorize him / them: -

*(Oling Litin)*

To act, appear and plead in the above-noted case in this court or any other court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals cross objections or petition for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the of the said case in all its stages.

Secretary  
IGC Pollution-Affected  
People's Forum

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromised the said case or submit to arbitration any differences or dispute that may arise touching or in any manner relating to the said case.

To take execution proceedings.



To deposit, draw and receive money, cheque, cash and grant receipts thereon and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intent and purposes. And I/we undertake that I /we or my/our duly authorized agent would appear in the court on all hearings and will inform the Advocate for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I/We will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I/We do hereunto set my / our hand to these presents the contents of which have been understood by me/us on this 8<sup>th</sup> day of January' 2026.

Advocate(s):

Dr. Partha Pratim Medhi  
E/N-1337 of 2011  
Ph no- 9101436067  
Email- parthamedhi

Ghanesham Balyarao  
E/N - 1100/2022.  
Ph. No - 9101427848.

Mayuri Gogoi  
E/N-396/2020

Rashi Paul  
E/No. 1758 of  
2012-13

*[Signature]*  
(Bismita Gogoi)

*[Signature]*  
(Olga Lita)

Secretary  
IGC Pollution-Affected  
People's Forum